

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P. No. 14/(MAH)/2012  
C.A. No. 38/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

NAME OF THE PARTIES:

M/s. R S M Properties Pvt. Ltd.

V/s.

M/s. Supermax International Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Act 1956 and 241-242  
of the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
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**ORDER**

CA 36/2016 in TCP 13/397-398/NCLT/MB/MAH/2012

CA 37/2016 in TCP 12/397-398/NCLT/MB/MAH/2012

CA 38/2016 in TCP 14/397-398/NCLT/MB/MAH/2012

CA 39/2016 in TCP 11/397-398/NCLT/MB/MAH/2012

For the Petitioner Counsel having sought time for filing rejoinder, as the Respondent Counsel also want reschedulement of this matter somewhere in the month of November, 2017, at their request, list this matters for hearing on 10.11.2017, with a direction to the Petitioner to file rejoinder within three weeks hereof.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)